



भारतीय दूरसंचार विनियामक प्राधिकरण  
TELECOM REGULATORY AUTHORITY OF INDIA  
भारत सरकार / Government of India



No.: O-4/(1)/2025-B AND CS(2)

Dated: 04.09.2025

To,

All DTH Operators/ MSOs/ HITS Operators/ IPTV Operators

**Subject: Compliance of Order on Testing and Certification of Conditional Access System (CAS) and Subscriber Management System (SMS)-Reg.**

- Ref.:** (1) Order No. RG-1/2/(3)/2021-B AND CS(2) dated 20.09.2021  
(2) Order No. RG-1/2/31/2021-B AND CS (2) dated 09.08.2023  
(3) Order No. O-4/(1)/2025 – B AND CS (2) dated 21.04.2025  
(4) Letter No. RT-2/(134)/2025-B AND CS(2) dated 14.07.2025

Sir,

Your attention is drawn towards provisions contained in Regulation 4A of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017, which inter alia, provide that the distributors of television channels are required to comply with the requirements in respect of certification of Conditional Access System (CAS) and Subscriber Management System (SMS). In this regard, copies of the orders dated 20.09.2021, 09.08.2023, and 21.04.2025 are enclosed herewith for ready reference.

2. It may be kindly noted that as per the said orders, the due date for compliance of requirements are as below:

- Deployment of new CAS and/or SMS with certification: w.e.f. **1<sup>st</sup> March 2024**; and
- Certification of all existing CAS and/or SMS: by **1<sup>st</sup> October 2025**.

3. Sub-Regulation (2) of Regulation 4A provides for Financial Disincentive for failure to comply with the above requirements.

4. Accordingly, it is requested that compliance of these requirements, especially in respect of certification of all existing CAS and/or SMS, may kindly be furnished at the earliest and not later than **1<sup>st</sup> October 2025**, in the format enclosed herewith as **Annexure**.

Encls: As above

Your faithfully,

(Lt. Col. Abhishek Kumar Singh)  
Joint Advisor (B&CS-II)







भारतीय दूरसंचार विनियामक प्राधिकरण  
Telecom Regulatory Authority of India



वर्ल्ड ट्रेड सेंटर, टावर-एफ, नौरोजी नगर, नई दिल्ली-110029

World Trade Centre, Tower-F, Nauroji Nagar New Delhi - 110029

No.: RT-2/(134)/2025-B AND CS(2)

Dated: 14.7.2025

To  
All DTH Operators/ Major MSOs/HITs Operators

Subject: Status of Compliance with TRAI's Order dated 9th August 2023 on Testing and Certification of Conditional Access System (CAS) and Subscriber Management System (SMS)

Sir,

As per regulation 4A of the Telecommunication ( Broadcasting and Cable) Services Interconnection ( Addressable Systems) Regulations, 2017, every distributor of television channel shall from such date and after such testing and certification, as may be specified by the Authority by order, deploy such Conditional Access System (CAS) and Subscriber Management System (SMS) which conform to the requirements as specified in the Schedule IX. Based on the reports/ request received from MSOs/ DTH operators, the timeline given in the TRAI's order dated 9th Aug 2023 for upgradation and certification of all existing CAS and SMS was extended to **1st Oct 2025** vide order dated 21.4.2025. A copy of the order is attached herewith for ready reference.

2. In order to assess progress of compliance, it is requested to send a status report in the format enclosed herewith **30.07.2025**.

This issues with approval of the competent authority.

Thanking you,

Encls: As above

Yours faithfully,  
  
(Lt. Col. Abhishek Kumar Singh)  
Joint Advisor ( B&CS-II)

Copy to : All Advisors, Regional Offices, TRAI for similar in respect of MSOs under their jurisdiction.

Announce

S.No	Name of DPO	State	Conditional Access System (CAS)		Subscriber Management System (SMS)		CAS and SMS Testing by the duly accredited labs and certified by TEC or any other agency designated by the Authority				
			Name & Address of Supplier / Vendor of the system (CAS)	Mode of (CAS)	Hardware/Software version (CAS)	Name & Address of Supplier / Vendor of the system (SMS)	Model (SMS)	Hardware/Software version (SMS)	If CAS and SMS deployed have been tested by the duly accredited labs and certified by TEC (Telecommunication Engineering Center) or any other agency designated by the Authority?	If CAS and SMS not tested, whether the systems are planned for upgradation in order to comply with the TRAI Order No. RG-1/2/31/2021-B AND CS(2) dated 9th August 2023.	Any other information related to implementation of the TRAI Order No. RG-1/2/31/2021-B AND CS(2) dated 9th August 2023.
1											
2											

Announce



**भारतीय दूरसंचार विनियामक प्राधिकरण**  
**TELECOM REGULATORY AUTHORITY OF INDIA**  
 भारत सरकार / Government of India



Dated: 21.04.2025

**ORDER**

**Sub: Order to Distribution Platform Operators (DPOs) for deploying Conditional Access System (CAS) and Subscriber Management Systems (SMS) under the provisions of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017-Extension of timeline.**

**No. O-4/(1)/2025-B AND CS(2).** Whereas the Telecom Regulatory Authority of India (hereinafter referred to as the "Authority"), established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as "TRAI Act"), has been entrusted with the discharge of certain functions, *inter alia*, to regulate the telecommunication services; fix the terms and conditions of inter-connectivity between the service providers; ensure technical compatibility and effective interconnection between different service providers; lay down the standards of quality of service to be provided by the service providers and ensure the quality of service and conduct the periodical survey of such service provided by the service providers so as to protect the interest of the consumers of telecommunication service;

2. And whereas, the Central Government, in the Ministry of Communications and Information Technology (Department of Telecommunications), vide its Notification No. 39,--

(a) issued in exercise of the powers conferred upon it by the proviso to clause (k) of sub-section (1) of section 2 of the TRAI Act, and

(b) published under notification No. S.O. 44 (E) dated the 09th January 2004 in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii) ---

has notified broadcasting services and cable services to be telecommunication service;

वर्ल्ड ट्रेड सेंटर, टावर-एफ (चौथे से सातवां तल), नौरोजी नगर, नई दिल्ली-110029

World Trade Center, Tower-F, (4<sup>th</sup> to 7<sup>th</sup> Floors), Nauroji Nagar, New Delhi-110029



3. And whereas the Authority notified a new regulatory framework for Broadcasting and Cable TV services, provided through addressable systems, encompassing the following:-

- (a) the Telecommunication (Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff Order, 2017 dated 03rd March 2017;
- (b) the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 dated 03rd March 2017; and
- (c) the Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) Regulations, 2017 dated 03rd March 2017;

4. And whereas the Authority, vide its notification dated the 11<sup>th</sup> June 2021, amended the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 (hereinafter referred to as "Interconnection Regulations 2017") thereby inserting regulation 4A and Schedule IX which provide for the testing and certification of Conditional Access System (hereinafter referred to as "CAS") and Subscriber Management System (hereinafter referred to as "SMS");

5. And whereas regulation 4A of the Interconnection Regulations 2017 provides for compliance to requirements of Addressable System by distributors of television channels, and the relevant provision of the said regulation, *inter alia*, reads as under:-

*"(1) Every distributor of television channel shall, from such date and after such testing and certification, as may be specified by the Authority by order, deploy such conditional access system and subscriber management system which conform to the requirements as specified in the Schedule IX:*

*Provided that for the conditional access systems and subscriber management systems already deployed before the date of issue of the order referred to in this sub-regulation, the Authority shall specify a separate timeline within which such systems shall get tested and certified to meet the requirements as specified in the Schedule IX."*

6. And whereas the Authority, vide order dated 20<sup>th</sup> September 2021, designated Telecommunication Engineering Centre of the Department of Telecommunications (hereinafter referred to as "TEC") as a Testing and

Certification Agency to, *inter alia*, notify and maintain Test Schedules and Test Procedures for CAS and SMS as per the requirements specified under Schedule IX of the Interconnection Regulations 2017, empanel/declare the list of accredited testing labs that fulfil the requirements for carrying out the testing as per the defined Test Schedules and Test Procedures and provide Certification for all products tested and certified by the accredited testing labs;

7. And whereas TEC has, in pursuance of the order dated 20th September 2021, developed Test Guides enumerating the detailed Test Schedule and Test Procedure for evaluating the requirements of CAS and SMS, as specified in Schedule IX of the Interconnection Regulations 2017, and released a certification procedure, for certification of CAS and SMS;

8. And whereas TEC has accredited test labs, and the list of such accredited labs is available at TEC website at <https://tec.gov.in/cas-sms-certification>;

9. And whereas the Authority, in exercise of the powers under regulation 4A of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017, vide Order dated 09<sup>th</sup> August 2023, directed all the Distribution Platform Operators, to ensure that -

(i) on or after 1st March 2024, only such new CAS and SMS systems are deployed that have been tested by the duly accredited testing labs and certified by TEC, or any other agency designated by the Authority for the purpose, for conforming to the requirements specified in Schedule IX of the Interconnection Regulations 2017; and

(ii) on or before 1st March 2025, all existing CAS and SMS systems are upgraded and tested by duly accredited testing labs and certified by TEC, or any other agency designated by the Authority for the purpose, for conforming to the requirements specified in Schedule IX of the Interconnection Regulations 2017;

10. And whereas many Distribution Platform Operators (DPOs) directly or through their Association submitted the status of implementation of the Order dated 09<sup>th</sup> August 2023 and requested for extension of time to implement the said Order;



11. Now, therefore, the Authority, in exercise of the powers under regulation 4A of the Telecommunication (Broadcasting and Cable) Service Interconnection (Addressable Systems) Regulations, 2017 hereby directs all the Distribution Platform Operators to upgrade and certify all existing CAS and SMS systems through testing by duly accredited testing labs and certification by TEC, or any other designated agency, by **1st October 2025** to ensure compliance with the requirements specified in Schedule IX of the Interconnection Regulations, 2017.

  
(Atul Kumar Chaudhary)  
Secretary, TRAI

**To**

1. **All Distribution Platform Operators (DPOs)**
2. **Telecommunications Engineering Centre, Deptt. of Telecommunications**
3. **Advisor (all Regional Offices of TRAI)**

**TELECOM REGULATORY AUTHORITY OF INDIA  
(Broadcasting & Cable Services Division)**

**ORDER**

Dated: 9<sup>th</sup> August 2023

**Subject: Order to Distribution Platform Operators (DPOs) for deploying Conditional Access System (CAS) and Subscriber Management Systems (SMS) under provisions of regulation 4A of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017.**

**No. RG-1/2/31/2021-B AND CS(2)** Whereas the Telecom Regulatory Authority of India (hereinafter referred to as the "Authority"), established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as "TRAI Act"), has been entrusted to discharge certain functions, inter alia, to regulate the telecommunication services, fix the terms and conditions of inter-connectivity between the service providers, ensure technical compatibility and effective interconnection between different service providers lay down the standards of quality of service to be provided by the service providers and ensure the quality of service and conduct the periodical survey of such service provided by the service providers so as to protect the interest of the consumers of telecommunication service;

2. And whereas, the Central Government, in the Ministry of Communications and Information Technology (Department of Telecommunications), vide its Notification No. 39,

(a) issued in exercise of the powers conferred upon it by proviso to clause (k) of sub-section (1) of section 2 of the TRAI Act, and

(b) published under notification No. S.O. 44 (E) dated 9th January 2004 in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii) -----

has notified broadcasting services and cable services to be telecommunication service;

3. And whereas the Authority notified a new regulatory framework for Broadcasting and Cable TV services, provided through addressable systems, encompassing the following: -

(a) the Telecommunication (Broadcasting and Cable) Services (Eighth) (Addressable Systems) Tariff Order, 2017 dated 3rd March 2017;

(b) the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 dated 3rd March 2017; and

(c) the Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) Regulations, 2017 dated 3rd March 2017;

4. And whereas the Authority, vide its notification dated 11th June 2021, amended the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 (hereinafter referred to as Interconnection Regulations 2017) thereby inserting regulation 4A and Schedule IX which provide for the testing and certification of Conditional Access System (hereinafter referred to as "CAS") and Subscriber Management System (hereinafter referred to as "SMS");

5. And whereas regulation 4A of the Interconnection Regulations 2017 provides for compliance to requirements of Addressable System by distributors of television channels, and the relevant provision of the said regulation, inter alia, reads as under:-

“(1) Every distributor of television channel shall, from such date and after such testing and certification, as may be specified by the Authority by order, deploy such conditional access system and subscriber management system which conform to the requirements as specified in the Schedule IX:

Provided that for the conditional access systems and subscriber management systems already deployed before the date of issue of the order referred to in this sub-regulation, the Authority shall specify a separate timeline within which such systems shall get tested and certified to meet the requirements as specified in the Schedule IX.”;

6. And whereas the Authority, vide order dated 20th September 2021, annexed herewith as Annexure I, designated Telecommunication Engineering Centre of the Department of Telecommunications (hereinafter referred to as “TEC”) as a Testing and Certification Agency to, inter alia, notify and maintain Test Schedules and Test Procedures for CAS and SMS as per the requirements specified under Schedule IX of the Interconnection Regulations 2017, empanel/ declare the list of accredited testing labs that fulfill the requirements for carrying out the testing as per the defined Test Schedules and Test Procedures and provide Certification for all products tested and certified by the accredited testing labs;

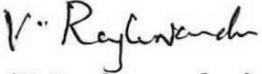
7. And whereas TEC has, in pursuance of the order dated 20th September 2021, developed Test Guides, annexed herewith as Annexure II, enumerating the detailed Test Schedule and Test Procedure for evaluating the requirements of CAS and SMS, as specified in Schedule IX of the Interconnection Regulations 2017, and also released a Certification procedure, annexed herewith as Annexure III, for certification of CAS and SMS;

8. And whereas TEC has accredited M/s Salka Global Technologies (P) Ltd. vide its letter dated 30th January 2023, annexed herewith as Annexure IV and M/s Altruists Technologies Private Limited vide its letter dated 27th July 2023, annexed herewith as Annexure- V for testing of CAS and SMS as per the Test Guides, and is in the process of accrediting more test labs for carrying out such testing. The list of such accredited labs are available at TEC website at <https://tec.gov.in/cas-sms-certification>

9. Now, therefore, the Authority, in exercise of the powers under regulation 4A of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable

Systems) Regulations, 2017, hereby directs all the Distribution Platform Operators to ensure that, –

- i. on or after 1st March 2024, only such new CAS and SMS systems are deployed that have been tested by the duly accredited testing labs and certified by TEC, or any other agency designated by the Authority for the purpose, for conforming to the requirements specified in Schedule IX of the Interconnection Regulations 2017; and
- ii. on or before 1st March 2025, all existing CAS and SMS systems are upgraded and tested by duly accredited testing labs and certified by TEC, or any other agency designated by the Authority for the purpose, for conforming to the requirements specified in Schedule IX of the Interconnection Regulations 2017.

  
**(V. Raghunandan)**  
Secretary, TRAI

To,

1. All DPOs.
2. Telecommunication Engineering Centre, Department of Telecommunications.

**Telecom Regulatory Authority of India**  
**(Broadcasting & Cable Division)**

**ORDER**

Dated: 20<sup>th</sup> September 2021

**Subject: Designation of the Testing and Certification Agency for Conditional Access System (CAS) and Subscriber Management Systems (SMS) under sub-regulation (1) of regulation 4A of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017.**

**No. RG-1/2/(3)/2021-B AND CS(2)** - Whereas the Telecom Regulatory Authority of India (hereinafter referred to as the "Authority"), established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as "TRAI Act"), has been entrusted to discharge certain functions, inter-alia, to regulate the telecommunication services; lay-down the standards of quality of service to be provided by the service providers and ensure the quality of service and conduct the periodical survey of such service provided by the service providers so as to protect interest of the consumers of telecommunication service;

2. And whereas, the Central Government, in the Ministry of Communications and Information Technology (Department of Telecommunications), vide its Notification No. 39, ---

(a) issued, in exercise of the powers conferred upon it by proviso to clause(k) of sub-section (1) of section 2 of the TRAI Act, and

(b) published under notification No. S.O. 44 (E) dated 9th January, 2004 in the Gazette of India, Extraordinary, Part II, Section 3 – sub-section (ii) ---

has notified broadcasting services and cable services to be telecommunication service;

3. And whereas the Authority notified a new regulatory framework for Broadcasting and Cable TV services provided through addressable systems, encompassing the following: -



- (a) *the Telecommunication (Broadcasting and Cable) Services (Eighth)(Addressable Systems) Tariff Order, 2017 dated 3rd March, 2017;*
- (b) *the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017 dated 3rd March, 2017 (hereinafter referred as Interconnection Regulations, 2017); and*
- (c) *the Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems) Regulations, 2017 dated 3rd March, 2017;*

4. And whereas the Authority has notified The Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Third Amendment) Regulations, 2021 on 11th June, 2021 and incorporated new regulation 4A and Schedule IX in the Interconnection Regulations, 2017;

5. And whereas sub-regulation (1) of the newly inserted regulation 4A provides, inter alia, that every distributor of television channel shall, from such date and after such testing and certification, as may be specified by the Authority by order, deploy such conditional access system and subscriber management system which conform to the requirements as specified in the Schedule IX;

6. Now, therefore, the Authority, in exercise of its power under sub-regulation (1) of regulation 4A of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) Regulations, 2017, hereby designates Telecommunication Engineering Centre, Department of Telecommunication, Government of India, as a Testing and Certification Agency, which shall:-

- (a) carry out overall administration, coordination and execution of testing and certification of Conditional Access System (CAS) and Subscriber Management System (SMS) as per the requirements specified in Schedule IX of the Interconnection Regulations 2017;
- (b) notify and maintain Test Schedules and Test Procedures (TSTP) in relation to the requirements specified under schedule IX;
- (c) empanel/declare the list of accredited testing labs that fulfil the requirements for carrying out the testing as per the defined Test Schedules and Test Procedures (TSTP);
- (d) provide Certification for all products tested and certified by the accredited testing labs; and

(e) maintain the version and deployment details of Conditional Access System (CAS) and Subscriber Management System (SMS) deployed in India.

RAGHUNANDAN  
VARTHAKAVI

Digitally signed by RAGHUNANDAN VARTHAKAVI  
DN: cn=RAGHUNANDAN VARTHAKAVI, o=TRAI, ou=TRAI, email=RAGHUNANDAN.VARTHAKAVI@traibroadband.gov.in, c=IN

**(V. Raghunandan)**  
**Secretary, TRAI**

To.

1. Telecommunication Engineering Centre (TEC), DoT
2. All Stakeholders.